

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.272 of 2017 (SZ)  
Application No.118 of 2017  
(Circuit Bench case)

Applicant(s) Respondent(s)

Sam VS District Collector,  
Puthukunnu, Puthenveedu, Thiruvananthapuram and others  
Poudikonam PO  
Trivandrum District, Kerala State

Legal Practitioners for Applicant(s) Legal Practitioners for Respondents

Y.Sam M/s.Kamachi D, Kamala Devi R.  
Party in Person & B.Ram Prasad for R4 & R5

Note of the Registry	Orders of the Tribunal
Item No.	<p>Date:21<sup>st</sup> December, 20017</p> <p>On mentioning, the application is taken up for hearing.</p> <p>Learned counsel appearing for respondent Nos.4 and 5 filed their reply today. It is taken on record.</p> <p>Applicant who appears in person submitted that the reply submitted by respondent Nos.4 and 5 shows that there has been a violation of the conditions of the permission granted and as against the permission, large quantity of earth from about ½ acre has been removed and now the present attempt is to remove the available evidence by permitting construction of retaining walls.</p> <p>The applicant submitted that such attempt may not be allowed and an order of <i>status quo</i> may be passed.</p>

In such circumstances, it is made clear that the *status quo* as on today shall be maintained.

Applicant is permitted to file rejoinder.

List the matter on 22.01.2018.

....., JM  
(Justice M.S.Nambiar)

